

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based Video Conferencing mode)

ITEM No. 07
CP (IB) No.115/BB/2023

IN THE MATTER OF:

M/s. Piramal Capital & Housing Finance Ltd.	...	Petitioner
Vs.		
M/s. Kristal Projects (India) Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 23.01.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Shri Prashant Kumar & Shri Kevin Chadha, Advs.
For the Respondent	:	None

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. It is stated by the Ld. Counsel for the Petitioner that they intend to withdraw the instant Company Petition.
3. Considering the aforesaid submission, the instant Company Petition bearing **CP (IB) No.115/BB/2023 is hereby dismissed as withdrawn.**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
T. KRISHNAVALLI
MEMBER (JUDICIAL)